

Padam Singh Vs State Of Rajasthan

Court: Rajasthan High Court

Date of Decision: May 31, 2022

Acts Referred: Indian Penal Code, 1860 â€” Section 342, 363, 366A, 376D, 506
Protection Of Children From Sexual Offences Act, 2012 â€” Section 5(G), 6
Code Of Criminal Procedure, 1973 â€” Section 439

Hon'ble Judges: Dr.Pushpendra Singh Bhati, J

Bench: Single Bench

Advocate: Vikram Singh, Mahipal Bishnoi

Final Decision: Allowed

Judgement

Dr Pushpendra Singh Bhati, J

This Court perused the material available on record.

The petitioner has been arrested in connection with FIR No.295/2021 of Police Station Dechu, District Jodhpur for the offences punishable under

Sections 363, 366-A, 376-D, 342, 506 of IPC and Section 5(G)/6 of POCSO Act, 2012. He has preferred this bail application under Section 439

Cr.P.C.

Learned counsel for the petitioner has pointed out the conclusion in the charge-sheet arrived at by the investigating officer, in which, the main

allegation is upon Prithviraj Singh, who alleged to have committed rape. Learned counsel further submits that the allegation upon Padam Singh and one

Manohar Singh is that Padam Singh dropped the petitioner and the prosecutrix in his car to Jodhpur and went back and Manohar Singh helped them

for booking a room.

Learned Public Prosecutor opposed the bail application.

Having regard to the totality of the facts and circumstances of the case as also the fact that conclusion of the proceedings is likely to take some time

and without expressing any opinion on the merits of the case, this Court deems it just and proper to grant bail to the accused petitioner under Section

439 Cr.P.C.

Accordingly, this bail application filed under Section 439 Cr.P.C. is allowed and it is directed that petitioner Padam Singh S/o Jaswant Singh, shall be

released on bail in connection with FIR No.295/2021 of Police Station Dechu, District Jodhpur provided he executes a personal bond in a sum of

Rs.50,000/-with two sound and solvent sureties of Rs.25,000/- each to the satisfaction of learned trial court for his appearance before that court on

each and every date of hearing and whenever called upon to do so till the completion of the trial.